

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dt. 16.09.2003

None appears for the Applicant, nor the Applicant is present in person, nor any formal request has been made for adjournment. However, Mr. U. B. Mohapatra, learned Additional Standing Counsel is present and with his aid and assistance we have perused the records placed before us.

2. The sole grievance of the Applicant is that the Respondent No. 1, for the reasons best known to him, has not selected him for the post of E.D.B.P.M, Gorua Branch Post office, despite the fact that he had secured highest percentage of marks in H.S.C. Examination. He has also alleged that although he had submitted income and property ownership certificate but the same was not duly considered by the Respondents and eliminated him from zone of consideration.

3. The Respondents have contested the application by filing counter where they have denied the allegation made by the Applicant. While admitting that the Applicant had secured highest percentage of marks among the candidates (9 applications were finally in the short list) considered by the recruiting authority but his case could not be considered for final selection as the Applicant did not fulfil the basic property and income conditions. Although, as a rule, the Respondents do not carryout independent verification of the certificates submitted by the candidates who are not found prima-facie eligible for selection, an exception has been made in this case and the property/income certificates submitted by the Applicant were sent for verification on the consideration that he had secured highest percentage of marks among the candidates considered for final selection. During the local verification as the Applicant failed to substantiate the claim that he had made about ownership of property/independent source of income, his candidature had to be rejected.

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Free copies of final  
order dt. 16.9.03 issued  
to counsel for  
both sides.

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S.O. (T)

In view of these facts of the case,  
we see no irregularity in the matter of  
selection of the candidate for the post by  
the Respondents. In this circumstance, this  
Original Application is disposed of being  
devoid of merit. No costs.

*W.H.*  
Vice Chairman 18/9  
*Y. S. Nair*

Member (Judicial)